

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH**

Diary No.563/2017  
In  
TP No.11/397/398/GB/2016  
(CP No.160/2013)

Under Section 420 (2) of the Companies Act, 2013

**In the matter of:**

Inder Chand Pincha ... Applicant/Petitioner  
-Versus-  
Borgang Tea Co. Pvt. Ltd. ... Non-applicants/Respondents

**Coram:**

Mr Justice P K Saikia, Member(J)

**ORDER**

**Date of Order: 13<sup>th</sup> December 2017**

Mr A.K. Srivastava and Mr A. Baruah, learned Advocates are present on behalf of the applicant/petitioner.

2. Mr R. Pincha is present on behalf of the non-applicants/respondents. He prays that the respondents may be given some time to file reply to the application. Prayer is allowed.

3. The respondents may file reply to the application within four weeks from today, supplying simultaneously copy thereof to the applicant/petitioner and the applicant/petitioner may file rejoinder thereto within a week thereafter supplying simultaneously copies thereof to the respondents.

4. List this matter on 01.02.2018.

*Sd/-*  
Member (Judicial)  
National Company Law Tribunal,  
Guwahati Bench,  
Guwahati.

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